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Court No.II.
CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
Registration T.A No. 926 of 1986.

Bans Bahadur Yadav Plaintiff.

Versus.

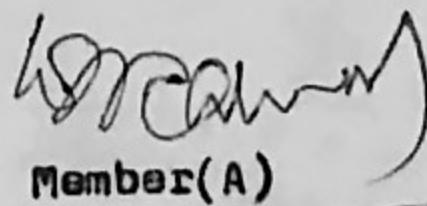
Union of India & others Defendants.

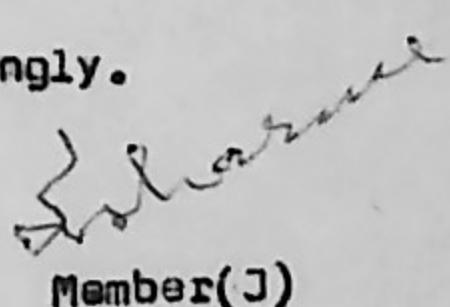
Hon. G.S. Sharma, J.M.
Hon. K.J. Raman, A.M.

In this suit transferred under section-29 of the A.T. Act 1985, the plaintiff No.1, Shri. Bans Bahadur Yadav is present before us and states that he has got his relief claimed in this suit and he is no more interested in prosecuting this case. He further informs that the plaintiff No.3 has also got the reliefs claimed.

2. Shri. K.N. Sharma, Superintendent, Central Ground Water Board, Division.3, Varanasi, is present on behalf of the defendants and informs that the department has revised its Rules and in the restructuring so made, seniority of persons has been revised and promotions have been given to plaintiff 1 & 3 and plaintiff No.2 will also get the promotion at his turn as his promotion is not yet due as per his revised seniority. No other person is present in this case on behalf of the parties and in these circumstances we feel that there is no use to keep the suit pending and it has become infructuous.

3. The suit is disposed of accordingly.


Member (A)


Member (J)

Dated: 5th May, 1989.
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